

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

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No. 5570]

WEDNESDAY, AUGUST 11, 2021

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**Brief Record of the Proceedings of the Meeting of the Rajya Sabha held  
on the 11<sup>th</sup> August, 2021**

11-00 a.m.

**1. Observation by the Chair**

The Chairman expressed his anguish over unruly scenes and gross disorderly conduct of some Members yesterday the 10<sup>th</sup> August, 2021, who stormed into the well of the House in violation of the rules and etiquettes and disrupted the proceedings of the House.

\*11-06 a.m.

*The House adjourned and re-assembled at 12-00 Noon.*

12-00 Noon.

**2. Dispensing with Question Hour and Lunch Hour**

On a suggestion made by Shri Pralhad Joshi, Minister of Parliamentary Affairs, Minister of Coal and Minister of Mines, and agreed to by the House, the Question Hour and Lunch Hour were dispensed with to take up the discussion on the Constitution (One Hundred and Twenty-Seventh Amendment) Bill, 2021, as passed by Lok Sabha.

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\* From 11-05 a.m. to 11-06 a.m., some points were raised.

12-01 p.m.

### 3. **Obituary Reference**

The Deputy Chairman made a reference to the passing away of Shri Thindivanam K. Ramamurthy (ex-Member).

The House observed silence, all Members standing, as a mark of respect to the memory of the departed.

12-03 p.m.

### 4. **Papers Laid on the Table**

The following papers were laid on the Table:—

1. A copy each (in English and Hindi) of the following papers:—
  - (a) Annual Report of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2019-20.
  - (b) Annual Accounts of the Indian Council for Cultural Relations (ICCR), New Delhi, for the year 2019-20, and the Audit Report thereon.
  - (c) Review by Government on the working of the above Council.
  - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.
2. A copy each (in English and Hindi) of the following papers:—
  - (i) (a) Annual Report and Accounts of the North Eastern Regional Institute of Water and Land Management (NERIWALM), Tezpur, Assam, for the year 2018-19, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
  - (ii) (a) Annual Report and Accounts of the North Eastern Regional Institute of Water and Land Management (NERIWALM), Tezpur, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

3. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Lokpal of India, New Delhi, for the year 2019-20, under Section 48 of the Lokpal and Lokayuktas Act, 2013.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (a) above

4. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi, for the year 2018-19.
- (b) Annual Accounts of the Indira Gandhi National Centre for the Arts (IGNCA), New Delhi for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Allahabad Museum, Prayagraj, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

5. A copy each (in English and Hindi) of the following Notifications of the Ministry of Civil Aviation, under Section 14A of the Aircraft Act, 1934 along with Explanatory Note:-

- (i) G.S.R. 192 (E), dated the 16<sup>th</sup> March, 2021, publishing the Aircraft (First Amendment) Rules, 2021.
- (ii) G.S.R. 222 (E), dated the 30<sup>th</sup> March, 2021, publishing the Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2021.
- (iii) G.S.R. 327 (E), dated the 13<sup>th</sup> May, 2021, publishing the Aircraft (Second Amendment) Rules, 2021.

6. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Rajiv Gandhi National Aviation University, Amethi, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

7. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, issued under sub-rule (b) of rule 3 of the Passport (Entry into India) Rules, 1950, along with Delay Statements:-

- (1) S.O. 927 (E), dated the 2<sup>nd</sup> March, 2020, designating Agartala Land Check Post of West Tripura District of Tripura State as an authorized land Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (2) S.O. 929 (E), dated the 2<sup>nd</sup> March, 2020, designating Ghojadanga Land Check Post of North 24 Parganas District of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (2) of Section 3A of the Foreigners Act, 1946 along with Delay Statements:-

- (i) S.O. 928 (E), dated the 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Agartala Land Immigration Check Post located at West Tripura District of Tripura State with effect from 02-03-2020.

- (ii) S.O. 930 (E), dated the 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the 'Civil Authority' for the purpose of the said Order for the Ghojadanga Land Immigration Check Post located at North 24 Parganas District of West Bengal State with effect from 02-03-2020.

9. A copy (in English and Hindi) of the Ministry of Home Affairs Notification number G.S.R. 69 dated July 11- July 17, 2021 (Weekly Gazette), publishing the Civil Defence (Amendment) Regulations, 2021, under Section 20 of the Civil Defence Act, 1968.

10. A copy (in English and Hindi) of the Ministry of Home Affairs Notification number G.S.R. 68 dated July 4- July 10, 2021 (Weekly Gazette), publishing the Central Reserve Police Force (Combatised Group 'C' Ministerial Posts) Recruitment Rules, 2021, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

11. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the Khadi and Village Industries Commission (KVIC), Mumbai, for the year 2019-20.
- (b) Annual Accounts of the Khadi and Village Industries Commission (KVIC), Mumbai, for the year 2019-20, and the Audit Report thereon.

12. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Tibet House, New Delhi, for the year 2019-20.
- (b) Annual Accounts of the Tibet House, New Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the West Zone Cultural Centre (WZCC), Udaipur, Rajasthan, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

13. A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas, Notification No. G.S.R. 575 (E), dated the 22<sup>nd</sup> September, 2020, publishing the Oil Industry (Development) Amendment Rules, 2020, along with Delay Statement, under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

14. A copy each (in English and Hindi) of the following papers—

- (a) Annual Report of the Samagra Shiksha, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

15. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:—

- (i) (a) Annual Report of the Indian Institute of Technology (IIT), Hyderabad, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Hyderabad, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report of the Indian Institute of Technology (IIT), Goa, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Goa, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

- (iii) (a) Annual Report of the Indian Institute of Technology(IIT), Jammu, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Jammu, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

16.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 :—

- (a) Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Mangalagiri, Andhra Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

17. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report of the National Institute of Health and Family Welfare (NIHFW), New Delhi, for the year 2019-20.
- (b) Annual Accounts of the National Institute of Health and Family Welfare (NIHFW), New Delhi, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

18. A copy each (in English and Hindi) of the following Reports under clause (1) of article 151 of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India on Prime Minister's Development Package for the year ended 31<sup>st</sup> March, 2019 - Report No. 2 of 2021 - Government of Jammu and Kashmir;
- (ii) Report of the Comptroller and Auditor General of India for the year ended March, 2019 - Union Government -

Communications and IT Sector, Report No. 3 of 2021 (Compliance Audit);

- (iii) Report of the Comptroller and Auditor General of India for the year ended March, 2019 – Union Government (Defence Services) – Army (Compliance Audit) - Report No. 4 of the year 2021;
- (iv) Report of the Comptroller and Auditor General of India for the year ended March, 2019 - Union Government (Railways) - (Compliance Audit), Report No. 5 of 2021 and corrigendum dated 15.07.2021;
- (v) Report of the Comptroller and Auditor General of India on Compliance of the Fiscal Responsibility and Budget Management Act, 2003 for the year 2017-18 and 2018-19 – Union Government – Department of Economic Affairs (Ministry of Finance) – Report No.6 of 2021;
- (vi) Report of the Comptroller and Auditor General of India for the year 2019 - 20 – Accounts of the Union Government, Report No. 7 of 2021 (Financial Audit), Union Government – Finance Accounts 2019-20, Union Government - Appropriation Accounts (Civil) 2019-20, Union Government - Appropriation Accounts (Postal Services 2019-20);
- (vii) Indian Railways Appropriation Accounts Part I – Review, Part II – Detailed Appropriation Accounts and Part – II Detailed Appropriation Accounts (Annexure-G) for the year 2019-20; and
- (viii) Union Government Appropriation Accounts of the Defence Services for the year 2019-20;



12-04 p.m.

## **5. Messages from Lok Sabha — Reported and Government Bills laid on the Table**

I. Secretary-General reported to the House three messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 10<sup>th</sup> August, 2021, passed:—

- (1) the Constitution (One Hundred and Twenty-Seventh Amendment) Bill, 2021;
- (2) the National Commission for Homoeopathy (Amendment) Bill, 2021; and
- (3) the National Commission for Indian System of Medicine (Amendment) Bill, 2021.

II. A copy each of the above Bills, as passed by Lok Sabha, were laid on the Table.

φ12-06 p.m.

## **6. Report of the Department-related Parliamentary Standing Committee on External Affairs**

Shri K. J. Alphons laid on the Table a copy (in English and Hindi) of the Ninth Report of the Department-related Parliamentary Standing Committee on External Affairs on 'India and International Law, including its Extradition Treaties with foreign countries, asylum issues, international cyber-security and issues of financial crimes'.

## **7. Reports of the Committee on Public Accounts**

Shri Bhubaneswar Kalita laid on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Accounts (2021-22):-

- (i) Thirty-Ninth Report on "Failure to implement Scheme objectives on disbursement of Capital Subsidy"; and

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φ From 12-05 p.m. to 12-06 p.m., The Deputy Chairman made announcement regarding Supplementary List of Business.

- (ii) Fortieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Ninetieth Report (Sixteenth Lok Sabha) on "Performance of Special Economic Zones".

## **8. Statements of the Department-related Parliamentary Standing Committee on Water Resources**

Shri Harshvardhan Singh Dungarpur laid on the Table, a copy each (in English and Hindi) of the Statements showing Further Action Taken by Government on the following Reports of the Department-related Parliamentary Standing Committee on Water Resources:-

- (i) Seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report on 'Demands for Grants (2019-20)' pertaining to the Department of Drinking Water and Sanitation (Ministry of Jal Shakti); and
- (ii) Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report on 'Demands for Grants (2020-21)' pertaining to the Department of Drinking Water and Sanitation (Ministry of Jal Shakti).

12-07 p.m.

## **9. Statements by Ministers**

1. Shrimati Smriti Zubin Irani, Minister of Women and Child Development, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Three Hundred and Fourteenth and Three Hundred and Twenty-sixth Reports of the Department-related Parliamentary Standing Committee on Human Resource Development and Education, Women, Child, Youth and Sports on Demands for Grants (2020-21) and Demands for Grants (2021-22), respectively, pertaining to the Ministry of Women and Child Development.

12-08 p.m.

2. Shri Arjun Ram Meghwal, Minister of State in the Ministry of Parliamentary Affairs and Ministry of Culture, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations/observations contained in the Two Hundred and Seventy-seventh Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Culture.
- (ii) Status of implementation of recommendations/observations contained in the Two Hundred and Eighty-second Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) pertaining to the Ministry of Culture.

12-09 p.m.

3. Shrimati Anupriya Singh Patel, Minister of State in the Ministry of Commerce and Industry, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations/observations contained in the One Hundred and Fifty-sixth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2020-21) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.
- (ii) Status of implementation of recommendations/observations contained in the One Hundred and Fifty-ninth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-22) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

12-10 p.m.

4. Shrimati Darshana Vikram Jardosh, Minister of State in the Ministry of Textiles and Ministry of Railways, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Eighteenth Report of the Department-related Parliamentary Standing Committee on Labour on Demands for Grants (2021-22) pertaining to the Ministry of Textiles.

5. Shrimati Annpurna Devi, Minister of State in the Ministry of Education, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Three Hundred and Twenty-third Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-22) pertaining to the Ministry of Education.

6. Shri Ajay Bhatt, Minister of State in the Ministry of Defence and Ministry of Tourism, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the Fifth Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2020-21) on "General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pensions and Sainik School (Demand Nos. 18, 19, 20 and 21)".

12-11 p.m.

#### **10. Motion for election to the Central Advisory Committee for the National Cadet Corps**

A motion for election of one Member to the Central Advisory Committee for the National Cadet Corps was moved and adopted.

12-12 p.m.

#### **11. Leave of Absence**

Shri Subhasish Chakraborty (West Bengal) was granted Leave of Absence on medical grounds from 19<sup>th</sup> July to 13<sup>th</sup> August, 2021 during the current (254<sup>th</sup>) Session of Rajya Sabha.

#### **12. Starred Questions**

Answers to Starred Question Nos. 241 to 255 were laid on the Table.

### 13. Unstarred Questions

Answers to Unstarred Question Nos. 2561 to 2720 were laid on the Table.

12-13 p.m.

### 14. Government Bills — Passed

#### (1) The Constitution (One Hundred and Twenty Seventh Amendment) Bill, 2021, as passed by Lok Sabha

Dr. Virendra Kumar, Minister of Social Justice and Empowerment, moved motion for consideration of the Bill.

The following Members took part in the discussion on the Bill:—

<sup>Φ</sup> 12-30 p.m.	1.	Dr. Abhishek Manu Singhvi
12-53 p.m.	2.	Shri Sushil Kumar Modi
<sup>λ</sup> 1-21 p.m.	3.	Shri Derek O' Brien
1-34 p.m.	4.	Shri Prasanna Acharya
1-39 p.m.	5.	Shri Tiruchi Siva
1-46 p.m.	6.	Dr. Banda Prakash
1-54 p.m.	7.	Shri A. Navaneethakrishnan
1-56 p.m.	8.	Shri Subhas Chandra Bose Pilli
2-03 p.m.	9.	Shri Elamaram Kareem
2-09 p.m.	10.	Prof. Ram Gopal Yadav
2-17 p.m.	11.	Shri Ram Nath Thakur
2-22 p.m.	12.	Prof. Manoj Kumar Jha
2-29 p.m.	13.	Dr. Narendra Jadhav
2-32 p.m.	14.	Shri Sanjay Raut
2-39 p.m.	15.	Shrimati Vandana Chavan
2-44 p.m.	16.	Shri G.K. Vasani
2-46 p.m.	17.	Shri Sanjay Singh
<sup>*</sup> 2-55 p.m.	18.	Shri Binoy Viswam
3-01 p.m.	19.	Shri Rajmani Patel
3-12 p.m.	20.	Shri Harnath Singh Yadav

<sup>Φ</sup> From 12-20 p.m. to 12-30 p.m., some points were raised.

<sup>λ</sup> From 1-11 p.m. to 1-12 p.m.; and

From 1-16 p.m. to 1-17 p.m., some points were raised.

<sup>\*</sup> From 2-52 p.m. to 2-55 p.m., some points were raised.

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|------------|-----|---|
| 3-21 p.m.  | 21. | Dr. Amar Patnaik  |
| 3-26 p.m.  | 22. | Dr. M. Thambidurai  |
| 3-31 p.m.  | 23. | Shri Dharmendra Pradhan, <i>Minister of Education and Minister of Skill Development and Entrepreneurship</i>          |
| 3-54 p.m.  | 24. | Shri Abdul Wahab  |
| 4-00 p.m.  | 25. | Shri H.D. Devegowda   |
| 4-07 p.m.  | 26. | Shri Kanakamedala Ravindra Kumar  |
| 4-11 p.m.  | 27. | Sardar Balwinder Singh Bhunder  |
| 4-16 p.m.  | 28. | Shri Ramji  |
| 4-22 p.m.  | 29. | Shri Jai Prakash Nishad   |
| 4-31 p.m.  | 30. | Shri Ramdas Athawale, <i>Minister of State in the Ministry of Social Justice and Empowerment</i>                      |
| ♦4-36 p.m. | 31. | Shri Bhupender Yadav, <i>Minister of Environment, Forest and Climate Change and Minister of Labour and Employment</i> |
| ⊙4-52 p.m. | 32. | Shri Sambhaji Chhatrapati   |
| 4-54 p.m.  | 33. | Shri Mallikarjun Kharge, <i>Leader of the Opposition</i>  |

π5-05 p.m.

Dr. Virendra Kumar replied to the discussion.

5-16 p.m.

The motion for consideration of the Bill was put to the vote of the House and the House divided —

Ayes — \*\* 188

Noes — \*\* NIL

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

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♦ From 4-33 p.m. to 4-36 p.m., some points were raised.

⊙ From 4-44 p.m. to 4-45 p.m.; and from 4-51 p.m. to 4-52 p.m., some points were raised.

π From 5-04 p.m. to 5-05 p.m., some points were raised.

\*\* Subject to correction.

5-30 p.m.

The question that Clause 2 stands part of the Bill was put to the vote of the House and the House divided —

Ayes — \*\*186

Noes — \*\*NIL

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

5-37 p.m.

The question that Clause 3 stands part of the Bill was put to the vote of the House and the House divided —

Ayes — \*\*187

Noes — \*\*NIL

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

5-45 p.m.

The question that Clause 4 stands part of the Bill was put to the vote of the House and the House divided —

Ayes — \*\*185

Noes — \*\*NIL

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

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\*\* Subject to correction.

5-51 p.m.

The question that Clause 1, the Enacting Formula and the Title stand part of the Bill were put to the vote of the House and the House divided —

Ayes — \*\*187

Noes — \*\*NIL

Clause 1, the Enacting Formula and the Title were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

5-57 p.m.

The motion moved by Dr. Virendra Kumar that the Bill be passed, was put to the vote of the House and the House divided —

Ayes — \*\*187

Noes — \*\*NIL

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

6-02 p.m.

The Bill was passed by the required majority.

6-05 p.m.

**(2) The General Insurance Business (Nationalisation) Amendment Bill, 2021, as passed by Lok Sabha**

Shrimati Nirmala Sitharaman, Minister of Finance and Minister of Corporate Affairs, moved motion for consideration of the Bill.

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\*\* Subject to correction.



6-06 p.m.

**Amendment for reference of the General Insurance Business (Nationalisation) Amendment 2021, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha - Moved**

Shri Tiruchi Siva moved the following amendment:—

"That the Bill further to amend the General Insurance Business (Nationalisation) Act, 1972, as passed by Lok Sabha, be referred to a Select Committee of the Rajya Sabha consisting of the following members:-

1. Shri John Brittas
2. Shri G.C. Chandrashekar
3. Shri Anil Desai
4. Shri Shaktisinh Gohil
5. Prof. Manoj Kumar Jha
6. Shri Elamaram Kareem
7. Shri Sukhendu Sekhar Ray
8. Ms. Dola Sen
9. Shri Sanjay Singh
10. Shri Binoy Viswam

with instructions to report by the last day of the first week of the next Session of the Rajya Sabha".

The following Members took part in the combined discussion on the Motion for consideration of the Bill and the amendment moved for reference of the Bill to a Select Committee of the Rajya Sabha:—

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|-----------|----|--------------------------|
| 6-07 p.m. | 1. | Shri Sukhendu Sekhar Ray |
| 6-08 p.m. | 2. | Shri Prashanta Nanda     |
| 6-09 p.m. | 3. | Shri T.K.S. Elangovan    |

<sup>Ω</sup>6-11 p.m.

*The House adjourned and re-assembled at 6-27 p.m.*

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|-----------|----|-------------------------|
| 6-27 p.m. | 4. | Shri V. Vijayasai Reddy |
| 6-28 p.m. | 5. | Prof. Manoj Kumar Jha   |

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<sup>Ω</sup> From 6-10 p.m. to 6-11 p.m., some points were raised.

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|-----------|----|----------------------------------|
| 6-29 p.m. | 6. | Shri Kanakamedala Ravindra Kumar |
| 6-30 p.m. | 7. | Shri Sushil Kumar Gupta          |

6-31 p.m.

The Amendment moved by Shri Tiruchi Siva for reference of the Bill to a Select Committee of the Rajya Sabha was negated.

6-32 p.m.

The motion for consideration of Bill was adopted.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

6-33 p.m.

The motion moved by Shrimati Nirmala Sitharaman that the Bill be passed was adopted and the Bill was passed.

%6-35 p.m.

*The House adjourned and re-assembled at 7-04 p.m.*

§7-07 p.m.

**(3) The National Commission for Homoeopathy (Amendment) Bill, 2021, as passed by Lok Sabha**

Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of Ayush, moved motion for consideration of the Bill.

The following Members took part in the discussion on the Bill:—

- |           |    |                                |
|-----------|----|--------------------------------|
| 7-08 p.m. | 1. | Shri B. Lingaiah Yadav         |
| 7-10 p.m. | 2. | Shri Prabhakar Reddy Vemireddy |
| 7-11 p.m. | 3. | Shri G.K. Vasana               |

7-12 p.m.

Shri Sarbananda Sonowal replied to the discussion.

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% From 6-34 p.m. to 6-35 p.m., some points were raised.

§ From 7-04 p.m. to 7-07 p.m., some points were raised.

7-14 p.m.

The motion for consideration of Bill was adopted.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Title were adopted.

7-15 p.m.

The motion moved by Shri Sarbananda Sonowal that the Bill be passed was adopted and the Bill was passed.

7-16 p.m.

**(4) The National Commission for Indian System of Medicine (Amendment) Bill, 2021, as passed by Lok Sabha**

Shri Sarbananda Sonowal, Minister of Ports, Shipping and Waterways and Minister of Ayush, moved motion for consideration of the Bill.

The following Members took part in the discussion on the Bill:—

- |           |    |                                |
|-----------|----|--------------------------------|
| 7-18 p.m. | 1. | Shri Subhas Chandra Bose Pilli |
| 7-19 p.m. | 2. | Dr. Banda Prakash              |

7-20 p.m.

Shri Sarbananda Sonowal replied to the discussion.

7-23 p.m.

The motion for consideration of Bill was adopted.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Title were adopted.

7-24 p.m.

The motion moved by Shri Sarbananda Sonowal that the Bill be passed was adopted and the Bill was passed.

7-25 p.m.

The Leader of the House made some observations about the Session.

7-44 p.m.

**15. Valedictory Remarks**

The Deputy Chairman made valedictory remarks on the conclusion of the Session.

7-45 p.m.

**16. National Song**

National Song (*Vande Mataram*) was played.

7-46 p.m.

The House adjourned *sine die*.

*(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)*

1. *Shri P. Bhattacharya*
2. *Shri Ripun Bora*
3. *Shrimati Ranee Narah*
4. *Shrimati Chhaya Verma*
5. *Shri Pradeep Tamta*
6. *Shri Akhilesh Prasad Singh*
7. *Dr. Ameer Yajnik*
8. *Shri Naranbhai J. Rathwa*
9. *Shri G.C. Chandrashekar*
10. *Dr. L. Hanumanthaiah*
11. *Shri Syed Nasir Hussain*
12. *Shri Rajmani Patel*
13. *Shrimati Phul Devi Netam*
14. *Shri Kumar Ketkar*
15. *Shri Shaktisinh Gohil*
16. *Shri Neeraj Dangi*
17. *Ms. Dola Sen*
18. *Shrimati Shanta Chhetri*
19. *Shri Abir Ranjan Biswas*
20. *Ms. Arpita Ghosh*

21. *Shrimati Mausam Noor*
22. *Shri T.K.S. Elangovan*
23. *Shri M. Shanmugam*
24. *Shri N.R. Elango*
25. *Shri Anthiyur P. Selvarasu*
26. *Shri K. Somaprasad*
27. *Shri John Brittas*
28. *Dr. V. Sivadasan*
29. *Shri Anil Desai*
30. *Shrimati Priyanka Chaturvedi*
31. *Shri Sushil Kumar Gupta*
32. *Shri Sanjay Singh*
33. *Shri Binoy Viswam*

***Due to continuous disruptions in the proceedings of the House, 15 Matters to be Raised with Permission (Zero Hour Submissions) and 4 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.***

**Matters Raised with Permission**

- |    |                                   |   |
|----|-----------------------------------|---|
| 1. | Shri N. Gokulakrishnan            | Demand to establish third Kendriya Vidyalaya in Puducherry.                                       |
| 2. | Shri Vishambhar Prasad Nishad     | Non-issuance of ST Certificate to students in U.P.  |
| 3. | Shri Maharaja Sanajaoba Leishemba | Demand to launch 'Sangai Project' like the Project Tiger at Keibul Lamjao National Park, Manipur. |
| 4. | Dr. Sasmit Patra                  | Demand to notify Hockey as National Sport/game of the country.                                    |
| 5. | Dr. Ameer Yajnik                  | Need to frame a policy to protect the rights of children.   |
| 6. | Shri Ram Nath Thakur              | Revival of the quota for Members of Parliament in Kendriya Vidyalaya admissions.                  |
| 7. | Shri Kanakamedala Ravindra Kumar  | Prevailing crisis between two neighbouring States.  |

- |     |                              |   |
|-----|------------------------------|---|
| 8.  | Shri V. Vijayasai Reddy      | Demand for amendments to Anti-Defection Law for time-bound disposal of cases.             |
| 9.  | Shri M. V. Shreyams Kumar    | Demand to declare coastal erosion as a notified disaster.                                 |
| 10. | Shrimati Priyanka Chaturvedi | Plight of Indian professionals and students stranded in Czech Republic due to travel ban. |
| 11. | Shri Elamaram Kareem         | Non-Resident Keralites stranded in Kerala due to travel ban.                              |
| 12. | Shri Sanjay Singh            | Filling up of vacancies in Government schools in Uttar Pradesh.                           |
| 13. | Shri K. C. Ramamurthy        | Incentives/ rewards for honest tax payers.  |
| 14. | Dr. L. Hanumanthaiah         | New scheme to protect orphaned children due to COVID-19.                                  |
| 15. | Shri Brijlal                 | Demand to establish "Black Salt Rice Development Board"                                   |

### **Special Mentions**

- |    |                         |  |
|----|-------------------------|--|
| 1. | Shri G. K. Vasani       | Grant of Scheduled Tribe status to Badaga community of Nilgiris district of Tamil Nadu.                            |
| 2. | Shri Tiruchi Siva       | Elimination of anomalies in disability pension of Sepoys and officers in armed forces.                             |
| 3. | Shri Iranna Kadadi      | Demand to establish a Sainik school in the memory of Veer Sangolli Rayanna in Belgaum, Karnataka.                  |
| 4. | Shri Partap Singh Bajwa | Demand to rename Chandigarh International Airport as Shaheed-e-Azam Bhagat Singh Chandigarh International Airport. |

DESH DEEPAK VERMA,  
*Secretary-General*